

आयकर अपीलीय अधिकरण] पुणे न्यायपीठ “बी” पुणे में  
IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH “B”, PUNE  
(Through – VIRTUAL COURT)

BEFORE SHRI P.M. JAGTAP, VICE PRESIDENT (KZ) AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील स / ITA Nos.1119 & 1120/PUN/2018  
निर्धारण वर्ष / Assessment Years : 2008-09 & 2010-11

Mr. Murlidhar Bhaguji Punde,  
Adinath Krupa, Sr.No.76/3,  
Jagtap Nagar, Wanawadi,  
Pune – 411040.

..... अपीलार्थी /  
Appellant

PAN : AKCPP9372Q.

बनाम v/s

The Dy. Commissioner of Income Tax,  
Central Circle 2(3), Pune.

..... प्रत्यर्थी /  
Respondent

Assessee by : None.  
(Withdrawal Letters dt.18.08.2020  
filed).

Revenue by : Shri Alok Malviya

सुनवाई की तारीख / Date of Hearing : 28.08.2020  
घोषणा की तारीख / Date of Pronouncement : 31.08.2020

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, J.M.

These two appeals filed by the assessee are directed against the consolidated order of ld. Commissioner of Income Tax (Appeals) – 12, Pune dated 28.03.2018 for Assessment Years 2008-09 and 2010-11, respectively.

2. In these cases, the assessee has filed letters dt.18.08.2020 seeking withdrawal of these appeals filed by him on the ground that he has opted to settle the dispute involved in the said appeals under the Direct Tax – Vivad

Se Vishwas Scheme, 2020. It is also stated in the said applications that required declarations in the prescribed Form No.1 and Form No.2 have been filed by the assessee and the Designated Authority has also issued certificates in Form No.3. The copies of which are enclosed herewith to the applications.

3. As already noted, the assessee has duly filed the declarations in Form 1 and Form 2 and the Designated Authority has also issued the certificate in Form 3 as per section 5(1) of the Scheme determining the tax payable by the assessee under the Scheme. On receipt of the said certificate in Form 3, the assessee is now seeking to withdraw this appeal as required under the Scheme and keeping in view that the assessee has duly complied with the necessary requirements under the Scheme, we permit the withdrawal of these appeals filed by the assessee and dismiss the same as withdrawn.

4. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced on 31<sup>st</sup> day of August, 2020.

**Sd/-**  
**(P.M. JAGATAP)**  
**VICE PRESIDENT**

**Sd/-**  
**(S.S. VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

पुणे Pune; दिनांक Dated : 31<sup>st</sup> August, 2020.  
Yamini

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(Appeals)-12, Pune.
4. Pr.CIT, Central, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" / DR,  
ITAT, "B" Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune.